

(b) Does not arise.

(c) The following officers employed on the maintenance of the residence\* of the Members of Parliament have been provided with residential accommodation near their place of work:

1. Assistant Engineer; 2.

2. Junior Engineer: 2.

(d) There is no proposal to constitute a single units for the maintenance of the residential premises of the Members of Parliament.

**Agreement by the National Dairy Development Board with the American Cooperative League for the import of edible oil**

1939. DR. RAFIQ ZAKARIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the National Dairy Development Board has concluded any agreement with the American Cooperative League for the import of edible oil to the tune of hundreds of crores of rupees;

(b) if so, what are the reasons for these huge imports and what are the details of this agreement; and

(c) what effect the imports are likely to have on the edible oil industry in India and what steps are being taken by Government to protect the interests of edible oil industry?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The National Dairy Development Board (NDDB) has entered into an agreement with the Cooperative League of USA (CLUSA) for the import of 1,60,000 tonnes edible oil by way of a gift in a phased manner over a period of 7 years in connection with the NDDB's project for

instructing edible oil and oilseed production and marketing.

(b) The object of the imports under the project is to generate fund\* by the sale of gifted oil and to utilise the funds, thus generated, for the development of oilseeds production in the country. For this purpose, production, processing and marketing of groundnut would be coordinated by organising a federation of oilseeds growers cooperatives. In this manner, the cultivator would be helped in adopting production techniques which would decrease the vulnerability of the groundnut crop to climatic variations while also raising yields and offering year to year price stability thereby increasing growers' income.

A statement indicating the salient features of the agreement entered into between the NDDB and the CLUSA on 28-9-78 is enclosed.

(c) With the implementation of the Project, the grower<sup>3</sup> would stand to benefit through increased production and the industry would have the benefit of a large share of oilseed than hitherto for its processing activity.

**Statement**

Salient Feature,, of the Agreement entered into between the NDDB and CLUSA

(i) The CLUSA will seek to obtain the supply of 1,60,000 tonnes of vegetable oil for the NDDB's project for restructuring edible oil and oilseed production and marketing. Supply of these 0% would be made free of charge on c-i-f- Indian ports basis.

(ii) NDDB will, using their best efforts, utilise the resources generated by the marketing of donated oils in carrying out the project in accordance with the Operational Plan.

(iii) Funds from donated commodity sale will be deposited by NDDB in a special bank account to be used

solely to receive these funds and to permit disbursements to be made in connection with the project and the handling and marketing of the commodities themselves.

(iv) CLUSA and NDDB will ensure that the programme administration costs are kept to minimum.

(v) Funds from donated commodity sales may be made for any programme related expenditure as set forth in the Operational Plan, including working capital requirements but not including direct subsidy of vegetable oil market prices. Disbursements will be made in accordance with the Operational Plan description.

(vi) It is further recognised that some portion of this expenditure must be made in US dollars and must be reimbursed in US dollars. Accordingly, NDDB will obtain an agreement from the Government of India similar to that currently in effect to cover other cooperating sponsors that a portion of the rupees generated by the sale of donated commodities may be converted to US dollars by the Reserve Bank of India to cover these expenditures.

(vii) The supplies and equipment imported under this project shall be governed by the terms and conditions of the existing Indo-US Agreement (dated Dec. 5, 1968).

(viii) The Government of India shall grant to expatriate personnel residing in India concerned with the monitoring, auditing administration and/or providing technical assistance to this project tax and duty concessions as already granted to existing CLUSA expatriate personnel in India.

(ix) CLUSA will provide technical assistance to be defined in a supplemental agreement covering an Operational Programme Grant funded by USAID, CLUSA will supply other technical assistance as may be requested by NDDB and for which CLUSA is able to obtain the necessary financial assistance for required

foreign exchange components. It will, further used to good offices to assist, in so far as is possible, in arranging for favourable purchase of commodities by NDDB from cooperative source abroad in connection with the project.

#### **Mass copying by the Meerut University college students**

1940. SHRI B. D. KHOBRADE: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the University Grants Commission Chairman has sent a communication to Vice-Chancellor Meerut University threatening to impose a ban on the Meerut University and colleges affiliated to it because of the alleged reports of mass copying by the students there;

(b) if so, what reply has been received from the Vice-Chancellor; and

(c) what steps are being taken to curb such malpractices prevailing in the Meerut University?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) Yes, Sir.

(b) and (c) The Meerut University informed the University Grants Commission that steps have been taken to ensure that examinations are conducted fairly and smoothly and that instructions have been issued to the Principals of colleges to report incidents of mass copying at any centre so that the examinations held at such centres could be cancelled. The University had also sought the assistance of the State Government for dealing with the law and order problem that might arise at the examination centres. Subsequently, the Chairman, U.G.C. visited Meerut and discussed the matter with the Vice-Chancellor. The Vice-Chancellor gave an assu-